

KARNATAKA LOKAYUKTA

NO:Uplok-1/DE/385/2017/ARE-15

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dt: 17-10-2022

:: ENQUIRY REPORT ::

Sub: Departmental Enquiry against 1. Sri M.D. Sharief, Assistant Executive Engineer, Vasantha Nagar, Sub-Division, Ward No.93, B.B.M.P., Bengaluru 2. Sri C. Muralidhar, Assistant Engineer, Ward No.93, Assistant Engineer, Ward No.93, Vasantha Nagar Sub-Division, B.B.M.P., Bengaluru - reg.

Ref.1: Government Order No.NaAaE 13 MNU 2017, Bengaluru dated 08/02/2017.

2: Nomination Order No:Uplok-1/DE/385/2017/ARE-4, Bengaluru, dated 16/03/2017 of Hon'ble Uplokayukta

The Departmental Enquiry is initiated against the Delinquent Government Officials **1.** Sri M.D. Sharief, Assistant Executive Engineer, Vasantha Nagar, Sub-Division, Ward No.93, B.B.M.P., Bengaluru **2.** Sri C. Muralidhar, Assistant Engineer, Ward No.93, Assistant Engineer, Ward No.93, Vasantha Nagar Sub-Division, B.B.M.P., Bengaluru (*hereinafter referred as Delinquent Government Officials, D.G.Os 1 and 2 in short*).

2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta vide Order cited at reference No.2, has nominated Additional Registrar of Enquiries-4 to frame Articles of Charge and to conduct enquiry against aforesaid D.G.Os 1 and 2.

3. Based on the orders of the then Hon'ble Upalokayukta Suo-moto case was registered by this Institution against the D.G.Os 1 and 2.

4. Hon'ble Upalokayukta on perusal of prima facie material submitted Report dt: 24/12/2016 u/s 12(3) of Karnataka Lokayukta Act, 1984 to initiate disciplinary proceedings against D.G.Os 1 and 2.

5. Notice of Articles of charge with Statement of Imputation of misconduct, list of documents and witnesses were served upon the D.G.Os 1 and 2. They have appeared before ARE-4 on 18/05/2017 and denied the charges when their First Oral Statements were recorded. They pleaded not guilty.

6. As per Note No.Uplok-1&2/DE/Transfer/2018 dated 2.11.2018 of the Registrar, Karnataka Lokayukta, Bengaluru, this file is transferred to ARE-15 Section.

7. The D.G.Os 1 and 2 have filed common Written Statement denying the charges. It is their case that they have always maintained absolute integrity and devotion to duty during their tenure and as such, question of committing any act unbecoming of Government Servant does not arise. They are selectively framed and implicated in this case on the basis of false

allegations. Therefore, they pray to exonerate from this enquiry proceedings.

8. The Articles of Charge as framed against DGO Nos.1 and 2 is as follows:

That, you-DGO No.1/Sri M.D. Sharief, Assistant Executive Engineer, Vasanthanagara Sub-division Ward No.93, B.B.M.P., Bengaluru and you DGO No.2/Sri. C. Muralidhar, Assistant Engineer, Ward No.93, Vasanthanagar Sub-division, B.B.M.P., Bengaluru knowing very well that, the person by name 1) Sri. Salim Majid, 2) Dr. Sabeer Majid and 3) Sri. Muneer Majid, were constructing a building in property No.9 (old No.3/6) of Miller Tank Bund Road, Vasanthanagar, Bengaluru in violation of sanctioned plan and contrary to the building bye-laws and Rules of B.B.M.P., failed to take any action during the period from 30-12-2014 to till 18-6-2015 on the day on which the provisional order has been issued and even after the passing of confirmation order dated 26-6-2015 also have not taken any further action in time so as to make benefit to the said building owners obtain a stay order against the confirmation order on 5-8-2015 in Appeal No.739/2015 on the file of Karnataka Appellate Tribunal, Bengaluru. Thereby you DGO Nos.1 and 2 being Government Servants have failed to maintain absolute integrity and devotion to duty, the act of which was unbecoming of Government Servants and thereby committed misconduct as enumerated under Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

9. The Statement of Imputation of Misconduct as framed by ARE-4 is as follows :

3. On the basis of report of Assistant Executive Engineer, Vasanthanagar Sub-Division, B.B.M.P. reporting that the construction of building in property No.9, Kaveriyappa, Layout is in violation of sanctioned plan, suo-motu investigation has been taken up U/c 7(2) of the said Act against you-DGOs.
4. Comments was called for from You DGOs on the report of A.E.E., and You-DGOs submitted comments.
5. You-DGOs have submitted joint comments. You-DGOs have submitted that during March 2015 You-DGOs came to know about unauthorized construction and therefore notice dated: 16/03/2015 was issued to the owner to produce sanctioned plan and commencement certificate. But the owner did not reply to the notice and produced only the sanctioned plan on 10/06/2015 since the construction of building was in violation of sanctioned plan, provisional order dated: 18/06/2015 was issued to the owner to clear the unauthorized portion of building. Since the owner did not reply for the provisional order, confirmation order was issued on 26/06/2015 to the owner. Order has been passed under Section 162 of KMC Act and action will be taken to clear unauthorized portion.

6. As seen from the notice dated: 12/03/2015 issued to the owner by You-DGOs, it is mentioned that notice was issued already on 30/12/2014 to the owner stating that unauthorized construction is carried on in his property and unauthorized construction is continued even after notice. Therefore, from 30/12/2014 no action has been taken till 18/06/2015 on which date provisional order has been issued. Confirmation order dated: 26/06/2015 has been issued thereafter. Owner has obtained interim stay order against confirmation order on 05/08/2015 in appeal No.739/2015. Even after issuing confirmation order no action has been taken and thereby allowed the owner to obtain interim stay order. Inaction on the part of You-DGOs is not taking action after issuing notice in December 2014 amount to dereliction of duty and misconduct.

7. In view of the above, comments of You-DGOs are not acceptable to drop the proceedings against You-DGOs.

8. since the said facts and materials on record prima-facie show that You-DGOs being Public/Government Servants, have committed misconduct as per Rule 3(1)(i) to (iii) (Conduct) Rules, 1966, now action under section 12(3) of the Karnataka Lokayukta Act, Recommendation is made to the Competent Authority to initiate disciplinary proceedings against You-DGOs and to entrust the inquiry to this Authority under Rule-14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957. In turn Competent Authority

initiated disciplinary proceedings against You-DGOs and entrusted the Enquiry to this institution vide Reference No.1 and Hon'ble Upalokayukta nominated this Enquiry Authority, to conduct enquiry and report vide reference No.2. Hence this charge.

10. In order to prove the charge framed against D.G.O's, the Disciplinary Authority has examined the one witness as PW.1 and got marked Ex.P-1 to P-6.

11. After the evidence of Disciplinary Authority was treated as closed, Second Oral Statements of D.G.Os-1 and 2 came to be recorded on 20/01/2020 and 19/02/2020. Since they intended to adduce evidence on their side, matter came to be posted for defence evidence.

12. Later, DGO Nos.1 and 2 were examined as D.Ws-1 and 2 respectively and 8 documents came to be marked as Ex.D-1 to D-8.

13. Heard both sides and perused the material on record. I have also perused the Written Arguments filed on behalf of D.G.Os.

14. In the above circumstances, the Points that arise for consideration are as follows :

- 1) Whether the Disciplinary Authority proves beyond probability that the D.G.Os. 1 and 2 knowing very well that the owners of Property No.9 (old No.3/6) of Miller Tank Bund Road, Vasanthanagar, Bengaluru

were putting up construction in violation of sanctioned plan and contrary to the building bye-laws and Rules of B.B.M.P., had failed to take any action during the period from 30-12-2014 to till 18-6-2015 so as to benefit the building owners to obtain a stay order against the confirmation order on 5-8-2015 in Appeal No.739/2015 on the file of Karnataka Appellate Tribunal, Bengaluru and have thereby committed misconduct, dereliction of duty, acted unbecoming of Government Servants and not maintained absolute integrity thereby violating R.3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?

15. What Finding ?
16. My finding to the above points are :
- 1) In the Affirmative.
 - 2) See the Finding.

:: REASONS ::

17. **Point No.1:** The fact that the DGO-1, Sri M.D.Sharif was the Assistant Executive Engineer, Vasanthanagar sub-division, Ward No.93, B.B.M.P. and DGO-3 Sri C.Muralidhar, was the Assistant Engineer in the above ward at the relevant point of time is not in dispute. The then Hon'ble Upalokayukta after receiving complaints that building materials and debris were thrown/scattered on road causing inconvenience to the public had visited Kaveriyappa Layout in Ward no.93 on 18-06-2015. At the time of inspection His Lordship had noticed a building under construction which had also contributed for throwing of debris on the public road and instructed the DGOs to verify whether the said building was constructed as per the sanctioned plan and to submit report.

These developments are reflected in Ex.D-2 note sheets of the file maintained by the DGOs in their office in Ward No.93. Only on the said date i.e. on 18-06-2015, Provisional Order was passed U/S 321(1) of the Karnataka Municipal Corporations Act 1976 (herein after referred to as "K.M.C. Act" for short) requesting the owner of the building to demolish any alteration or addition un-lawfully executed deviating from the sanctioned plan. It appears from the material on record that the owner of the building had not given any reply. Ex.P-1 is the report dated 15-07-2015 submitted by the DGO-1 to the then Hon'ble Upalokayukta about the steps taken in respect of the un-authorized building that was constructed on Millers Road, 8th Main Road, Kaveriyappa layout, Vasanthanagar, Bengaluru. In this report it is stated that the owners of the building namely (1) Sri Salim Majid, (2) Dr.Sabeer Majid and (3) Sri Muneer Majid were un-authorizedly putting up construction and after finding that the said construction was not in accordance with the sanctioned plan, a notice was given on 16-03-2015 U/S 308 of the K.M.C. Act, directing the owners to produce building commencement certificate and the sanctioned plan. To this notice, the owners had not responded either by producing the requisite documents or any reply to the said notice. The DGOs appears to have issued a second notice on 08-05-2015 directing the said owners to produce the above said documents and in response to the same, sanctioned plan only was produced on 10-06-2015.

18. The DGO-1 after finding that the construction was not in accordance with the sanctioned plan had passed

provisional order as aforesaid on 18-06-2015 and as the owner of the building had not given any reply and had not removed the alterations/additions to the building, on 26-06-2015 confirmation order U/S 321(3) of the K.M.C. Act came to be passed. Apart from stating the above facts and circumstances, the DGO-1 had highlighted other defects such as clearing of garbage, attending to applications received under Right to Information Act, Inspection of works in his Ward etc., and had prayed Hon'ble Upalokayukta to close the case by accepting his explanation. However, His Lordship was not satisfied with Ex.P-1 report and therefore, a suo-moto case U/S 7(2) of the Karnataka Lokayukta Act came to be registered against the DGOs 1 and 2.

19. The averments made and the facts disclosed in Ex.P-1 report dated 15-07-2015 does not corroborate with the contents of Ex.D-2 note sheets. This enquiry proceeding and Ex.D-2 specifically pertains to the building that was constructed by owners namely (1) Sri Salim Majid, (2) Dr.Sabeer Majid and (3) Sri Muneer Majid in Property No.9, Kaveriyappa layout, Ward No.93, Vasanthanagar, Bengaluru. In Ex.P-1 report, DGOs 1 and 2 submit that during March 2015, they had information about the construction being made in the above property. However, Ex.D-2 note sheets reflect that they had knowledge about the digging of foundation and construction as on 29-12-2014 itself. A notice was put up by DGOs 1 and 2 recommending issue of notice U/S 308 of K.M.C. Act directing the owners to produce the sanctioned plan and other original documents. This fact which is mentioned in Ex.D-2 note sheet

appears to have not brought to the notice of the then Hon'ble Upalokayukta through Ex.P-1 report dated 15-07-2015. Another recommendation is made on 07-03-2015 to issue a second notice U/S. 308 of the K.M.C. Act to the owners of the building to produce the documents as they has not responded to the earlier notice given on 29-12-2014. As per Ex.D-2 note sheet this second notice was served on the owners of the building on 16-03-2015. To this second notice also the owners has not responded and therefore, DGOs again put up a note that another notice should be issued to the owners and accordingly, on 08-05-2015 the third notice is served. Thereafter, until the then Hon'ble Upalokayukta made spot inspection on 18-06-2015, no action is taken by the DGOs to stop the un-authorized construction. In other words, from 29-12-2014 the date on which DGOs 1 and 2 came to know about commencement of construction till 18-06-2015 i.e., date of visit by the Hon'ble Upalokayukta on which date the Provisional Order was passed U/S 321(1) of the K.M.C.Act, DGOs 1 and 2 had not taken any steps to curtail the un-authorized construction put up by the owners of the building or to clear the debris thrown on the street/road.

20. The provisions of the K.M.C. Act does not contemplate issue of multiple notices U/S 308 of the Act. When the building owners have not responded for the first notice issued U/S 308 of the K.M.C. Act on 29-12-2014, DGOs 1 and 2 should have proceeded to issue the Provisional Order and Confirmation Order as provided U/S. 321(1) and 321(2) of the K.M.C. Act. Their inaction to do so promoted the owners to

approach the Hon'ble Karnataka Appellate Tribunal by filing Application No.739/2015 and obtained an order of stay on 05-08-2015. Here also it can be seen that the Confirmation Order U/S 321(1) and 321(2) of the K.M.C. Act was passed on 26-06-2015, no action was taken until 05-08-2015 and in the interregnum, the owners of the building managed to obtain an order of stay as above.

21. As this is a suo-moto case initiated by the then Hon'ble Upalokayukta, except the evidence of the Scrutiny Officer Smt. Lalitha/PW-1, there is no other witness examined on behalf of the Disciplinary Authority. In her chief examination she has stated that the contents of Ex.P-3 notice dated 12-3-2015 clearly reflected that DGO Nos.1 and 2 had knowledge about construction of the building on 30-12-2014 itself but they had not taken any action till 18-6-2015. Nothing unbelievable is elicited during her cross examination by the counsel appearing for DGO Nos.1 and 2. Evidence of PW-1/Scrutiny Officer is based on the documents submitted by DGO Nos.1 and 2 themselves during scrutiny and therefore reliable as cogent.

22. DGO Nos.1 and 2 have examined themselves as DWs-1 and 2 respectively. As observed above the documents produced by them, particularly Ex.D-2, clearly reflects that as on 29-12-2014 itself they had knowledge about digging of foundation and construction of the building in question. No material is placed before this Authority regarding steps/action taken by them from 30-12-2014 till 18-6-2015. Further, they had also not taken any action subsequently also and also soft peddled the issue and by taking advantage of the same the

owners of the building approached Hon'ble Apex Tribunal by filing Application No.739/2015 and obtained the order of stay on 5-8-2015. DW-2/Muralidhar admits in Para No.6 of his cross examination that as per sanctioned plan, the owners had to put up construction of 2 floor only but by obtaining order of stay, they had completed construction of 3rd floor. The above admitted facts and circumstances and the evidence adduced by both sides clearly reflect that DGO Nos.1 and 2 intentionally failed to take any action against the owners of the illegal structure that came to be put up in violation of sanctioned plan in Property No.9, Miller Tank Band Road, Vansanthnagar, Bengaluru.

23. Since the Disciplinary Authority has adduced cogent evidence, both oral and documentary, and has proved beyond probability that the D.G.O-1 and 2 have committed dereliction of duty or misconduct as alleged, I hold that the charges framed against the D.G.O-1 and 2 are proved. Consequently, Point No.1 is answered in the ***Affirmative***.


24. **Point No.2**: In view of the above discussion, reasons stated and finding given to point No.1, the following is made:

:: FINDING ::

The Disciplinary Authority has proved the charges against the D.G.O. No.1. Sri M.D. Sharief, Assistant Executive Engineer, Vasantha Nagar, Sub-Division, Ward No.93, B.B.M.P., Bengaluru and DGO No.2 Sri C. Muralidhar, Assistant Engineer, Ward No.93, Assistant

Engineer, Ward No.93, Vasantha Nagar Sub-Division,
B.B.M.P., Bengaluru.

Submitted to Hon'ble Upalokayukta-1 for kind
approval and further action in the matter.


(C.CHANDRA SEKHAR)
Additional Registrar Enquiries-15,
Karnataka Lokayukta,
Bengaluru.

ANNEXURES

1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:

PW.1	Smt. Lalitha, Retired District Judge
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2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGOs :

DW.1	Sri M.D. Sharief, Assistant Executive Engineer, Vasantha Nagar, Sub-Division, Ward No.93, B.B.M.P., Bengaluru
DW.2	Sri C. Muralidhar, Assistant Engineer, Ward No.93, Assistant Engineer, Ward No.93, Vasantha Nagar Sub-Division, B.B.M.P., Bengaluru

3. LIST OF DOCUMENTS MARKED ON BEHALF OF D.A:

Ex.P1	Letter dated 15/07/2015 of Assistant Executive Engineer, Vasanth Nagar Sub- Division, B.B.M.P. addressed to Hon'ble Upalokayukta
Ex.P2	Letter dated 30/11/2015 of Assistant Executive Engineer, Vasanth Nagar Sub- Division, B.B.M.P. addressed to DRE-2.

Ex.P3	Notice dated 12/03/2015 issued by Assistant Executive Engineer, Vasanth Nagar Sub-Division, B.B.M.P. to Sri Saleem Majid.
Ex.P4	Letter dated 18/06/2015 issued by Assistant Executive Engineer, Vasanth Nagar Sub-Division, B.B.M.P. to Sri Saleem Majid.
Ex.P5	Letter dated 26/06/2015 of Assistant Executive Engineer, Vasanth Nagar Sub-Division, B.B.M.P.
Ex.P6	Copy of Stay order passed by Hon'ble KAT in Appeal No.739/2015

4. LIST OF DOCUMENTS MARKED ON BEHALF OF D.G.O Nos. 1 AND 2:

Ex.D1	Copy CTC dated 23/12/2014
Ex.D2	Certified copy of Note sheet of the B.B.M.P. attested copies in 5 sheets together
Ex.D3	Copy of Mahazar dated 26/06/2015
Ex.D4	Two xerox copies of photographs
Ex.D5	Copy of Estimate for dismantling
Ex.D6	Copy of CTC dated 08/12/2015
EX.D7	Copy of Notice dated 18/08/2014 of Assistant Executive Engineer, Vasanth Nagar Sub-Division, B.B.M.P.
Ex.D8	Copy of Office Order dated 21/03/2016 of Assistant Executive Engineer, Vasanth Nagar Sub-Division, B.B.M.P.



(C.CHANDRA SEKHAR)

Additional Registrar Enquiries-15,
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/385/2017/ARE-15

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Dated 20.10.2022.

RECOMMENDATION

Sub:- Departmental inquiry against 1) Sri. M.D.Sharief, Assistant Executive Engineer, Vasanthanagar Sub-Division, Ward No.93, Bruhat Bengaluru Mahanagara Palike, Bengaluru and 2) Sri.C.Muralidhar, Assistant Engineer, Ward No.93, Vasanthanagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru - Reg.

Ref:- 1) Government Order No.ನಅಇ 13 ಎಂಎನ್ಯು 2017, Bengaluru, dated 08/02/2017.

2) Nomination order No.UPLOK-1/DE/385/2017, dated 16.03.2017 of the Upalokayukta, State of Karnataka.

3) Inquiry report dated 17.10.2022 of Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru.

The Government by its order dated 08-02-2017 initiated the disciplinary proceedings against 1) Sri. M.D.Sharief, Assistant Executive Engineer, Vasanthanagar Sub-Division, Ward No.93, Bruhat

Bengaluru Mahanagara Palike, Bengaluru and 2) Sri.C.Muralidhar, Assistant Engineer, Ward No.93, Vasanthanagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru [hereinafter referred to as Delinquent Government Officers/officials, for short as 'DGO No.1 and 2'] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/385/2017, dated 16.03.2017, nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO No.1 and 2 for the alleged charge of misconduct, said to have been committed by them. Thereafter, by order No.UPLOK-1 & 2/DE/Transfers/2018, dated 2/11/2018, the inquiry was transferred to Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru, to conduct Departmental inquiry against DGOs.

3. The DGO No.1 Sri. M.D.Sharief, Assistant Executive Engineer, Vasanthanagar Sub-Division, Ward No.93, Bruhat Bengaluru Mahanagara Palike, Bengaluru and the DGO No.2 Sri.C.Muralidhar, Assistant Engineer,



Ward No.93, Vasanthanagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru, were tried for the following charge:-

ANNEXURE-I
CHARGE

That, you-DGO No.1-Sri M.D. Sharief, Assistant Executive Engineer, Vasanthanagara Sub-division, Ward No.93, B.B.M.P., Bengaluru and you DGO No.2 -Sri.C.Muralidhar, Assistant Engineer, Ward No.93, Vasanthanagar Sub-division, B.B.M.P., Bengaluru knowing very well that, the person by name 1) Sri. Salim Majid, 2) Dr.Sabeer Majid and 3) Sri.Muneer Majid, were constructing a building in property No.9 (old No.3/6) of Miller Tank Bund Road, Vasanthanagar, Bengaluru, in violation of sanctioned plan and contrary to the building bye-laws and Rules of B.B.M.P., failed to take any action during the period from 30-12-2014 to till 18-6-2015 on the day on which the provisional order has been issued and even after the passing of confirmation order dated 26-6-2015 also have not taken any further action in time so as to make benefit to the said building owners obtain a stay order against the confirmation order on 5-8-

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2015 in Appeal No.739/2015 on the file of Karnataka Appellate Tribunal, Bengaluru. Thereby, you DGO Nos.1 and 2 being Government Servants have failed to maintain absolute integrity and devotion to duty, the act of which was unbecoming of Government Servants and thereby committed misconduct as enumerated under Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-15) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '**proved**' the above charge against the DGO No.1 Sri. M.D.Sharief, Assistant Executive Engineer, Vasanthanagar Sub-Division, Ward No.93, Bruhat Bengaluru Mahanagara Palike, Bengaluru and the DGO No.2 Sri.C.Muralidhar, Assistant Engineer, Ward No.93, Vasanthanagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru.
5. On re-consideration of report of inquiry and on perusal of the entire records, I do not find any reason to interfere with the findings recorded by the Inquiry



Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO No.1 and 2, furnished by the Inquiry Officer, DGO No.1 has retired from service on 31.01.2022 and DGO No.2 has retired from service on 31.08.2021.

7. Having regard to the nature of charge '**proved**' the charge leveled against the DGO No.1 Sri.M.D.Sharief, Assistant Executive Engineer, Vasanthanagar Sub-Division, Ward No.93, Bruhat Bengaluru Mahanagara Palike, Bengaluru and the DGO No.2 Sri.C.Muralidhar, Assistant Engineer, Ward No.93, Vasanthanagar Sub-Division, Bruhat Bengaluru Mahanagara Palike, Bengaluru and on consideration of the totality of circumstances:-


- i) "It is hereby recommended to the Government to impose penalty of withholding **5%** of pension payable to the DGO No.1 Sri.M.D.Sharief, for a period of **2 years.**



ii) It is hereby recommended to the Government to impose penalty of withholding **5%** of pension payable to the DGO No.2 Sri.C.Muralidhar, for a period of **2 years**".

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE K.N. PHANEENDRA)
Upalokayukta,
State of Karnataka.